## UTTAR PRADESH SHASAN PARIVAHAN ANUBHAG-4

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notification no1513/ XXX-30-4-2013-88/99 dated October 31, 2013

Notification No.1513/ XXX-30-4-2013-88/99 Lucknow: Dated: October 31, 2013

In exercise of the powers under section 65, 96, 207 and 213 of the Motor Vehicles Act, 1988(Act no.59 of 1988) the Governor is pleased to make following rules with a view to amending the Uttar Pradesh Motor Vehicles Rules, 1998 after considering the objections and suggestions received in pursuanse of Government notification no:1399/xxx-4-2013-88/99, dated August 23, 2013 issued under sub-section (1) of section 212 of the said Act of 1988:-

The Uttar Pradesh Motor Vehicles (Fifteenth Amendment) Rules, 2013

# Short title and commencement

- 1. (1) These rules may be called the Uttar Pradesh Motor Vehicles (Fifteenth Amendment) Rules, 2013.
  - (2) They shall come into force with effect from the date of their publication in the Gazette.

# Amendment of rule 2

- 2. In the Uttar Pradesh Motor Vehicles Rules,1998, hereinafter referred to as the said rules,in rule2:-
  - (a) the following clause shall be omitted:-
  - "(iv) "Motor Vehicles Inspector" means a person appointed as such by the Transport Commissioner and posted at the head quarters of any region or sub-region as Assistant Regional Inspector."
  - (b) after clause (xxvi),the following clause shall be inserted ,namely-"(xxvi-a) "*Taximeter*" means a measuring instrument- either mechanical or electronic- which totalizes continuously and indicate at any moment of the journey ,the charges payable by the passenger of a motor cab, in accordance with the authorized rates.

# Amendment of rule 57

- 3-In the said rules, in rule57:-
- (a) for the existing clauses(i),(ii),(iii),(iv),(v) and (vi) set out in column 1 below, the clauses as set out in column 2 shall be substituted, namely:-

### Column-1 Existing clauses

- (i) to its Secretary and in the case of State Transport Authority to Assistant Transport Commissioner (Administration) and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the region concerned power to grant, refuse, renew or transfer the permits of stage carriage, contract carriage, private service vehicles or goods carriages;
- (ii) to its Secretary and in the case of State Transport Authority to Assistant Transport Commissioner (Administration) and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the region concerned, all or any of its powers under Section 87 and sub-section (8) of Section 88, regarding the grant of temporary and special permits
- (iii) to a District Magistrate are an Additional District Magistrate with in its region all or any of its powers under clause (c) of sub-section (1) of Section 87 regarding the grant of temporary permits;
- to its Secretary and in the case of State (iv) Transport Authority to the Assistant Transport Commissioner (Administration) and in the case of Regional Transport Authority to the Assistant Regional Transport Officer powers under Section 88 to countersign or to refuse to countersign permits in respect of transport vehicles plying on inter-State routes;
- (v) to its Secretary and in the case of State (v) to its Secretary and in the case of Transport Authority to Assistant Transport State Transport Authority to

## Column-2 Clauses as hereby substituted

- (i) to its Secretary and in the case of Transport Authority to its Additional Secretary and/or Assistant Transport Commissioner (Administration) and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the region concerned power to grant, refuse, renew or transfer the permits of stage carriage, contract carriage, private service vehicles or goods carriages;
- (ii) to its Secretary and in the case of State Transport Authority to its Additional Secretary &/or Assistant Transport Commissioner (Administration) or to both and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the region concerned, all or any of its powers under Section 87 and subsection (8) of Section 88, regarding the grant of temporary and special permits;
- (iii) to a District Magistrate are an Additional District Magistrate with in its region all or any of its powers under clause (c) of sub-section (1) of Section 87 regarding the grant of temporary permits;
- (iv) to its Secretary and in the case of State Transport Authority to its Additional Secretary or Assistant Transport Commissioner (Administration) or to both and in the case of Regional Transport Authority to the Assistant Regional Transport Officer powers under Section 88 to countersign or to refuse to countersign permits in respect of transport vehicles plying on inter-State routes:
- its

Commissioner (Administration) and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the region concerned all or any of its powers under Rules 82 and 83 regarding grant or refusal to grant the replacement of vehicles;

(vi) to its Secretary and in the case of State Transport Authority to Assistant Transport Commissioner (Administration) and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the region concerned power to issue a duplicate permit under Rule 86;

Additional Secretary and/or Assistant Transport Commissioner (Administration) or to both and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the region concerned all or any of its powers under Rules 82 and 83 regarding grant or refusal to grant the replacement of vehicles.

(vi) to its Secretary and in the case of State Transport Authority to its Additional Secretary and/or Assistant Transport Commissioner (Administration) or to both and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the region concerned power to issue a duplicate permit under Rule 86;

(b) for the existing clauses(ix) and (x) set out in column 1 below, the clauses as set out in column 2 shall be substituted, namely:-

#### Column-1

#### **Existing clauses**

(ix) to its Secretary and in the case of State Transport Authority to Assistant Transport Commissioner (Administration) and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the region concerned for the purposes of Section 103, power to issue permit on application of State Transport Undertaking in respect of notified route or notified area

(x) to its Secretary and in the case of State Transport Authority to Assistant Transport Commissioner (Administration) and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the region concerned power under sub-section (12) of Section 88 to grant, renew or refuse a national permit for goods carriages;

#### Column-2

Clauses as hereby substituted (ix) to its Secretary and in the case of State Transport Authority to its Additional Secretary and/or Assistant Transport Commissioner (Administration) or to both and in the case of a Regional Transport Authority to anv Assistant Regional Transport Officer of the region concerned for the purposes of Section 103, power to issue permit on application of State Transport Undertaking in respect of notified route or notified area;

(x) to its Secretary and in the case of State Transport Authority to its Additional Secretary and/or Assistant Transport Commissioner (Administration) or to both and in the case of a Regional Transport Authority to any Assistant Regional Transport Officer of the

region concerned power under sub-section (12) of Section 88 to grant, renew or refuse a national permit for goods carriages;

4- In the said rules, after rule 69, the following rule shall be inserted, namely –

Insertion of new rule 69A

"69A-Permits for motor cab as contract carriage: special condition of- The transport authority may attach to a motor cab- contract carriage- permit the condition that subject to the provisions of rule 166A of these rules a taximeter shall be fitted and maintained in proper working order."

5- In the said rules, after rule 166, the following rule shall be inserted, namely:-

Insertion of new rule 166A

- "166A. Taxi Meters.-(1) A Taxi meter shall be duly approved, tested and sealed by the Controller, Weights and Measurements, Government of Uttar Pradesh or an Inspector (Weights and Measurements) duly authorized by the Controller, Weights and Measures, Government of Uttar Pradesh.
- (2) A permit holder who is required to fit a taximeter shall produce the vehicle under sub-rule(1) fitted with taximeter approved tested and sealed as per provisions of Standards of Weights and Measures Act ,1976, standards of Weights and Measures(General) Rules 1987 and Standards of Weights and Measures(Enforcement) Act,1985 and/or other relevant acts/rules.
- (3) A permit holder shall furnish a certificate issued by the Inspector of Weights and Measures, Government of Uttar Pradesh to the effect that the taxi meter has been verified for the purpose of sub-rule(2).
- (4) No person shall drive or cause or permit to be driven any motor cab fitted with taxi meter, if the taxi meter is not attached to the vehicle and sealed or if he knows or has reasons to believe that it is not accurate or is not in proper working order.
- (5) No taximeter, which is in any way defective shall be fitted to any motor cab and no motor cab which is in any way fitted with a defective taximeter shall be plied in any public place.
- (6) Upon service of a notice of by an inspector of weights and measures, the owner of any motor cab prohibiting the use of the taximeter shall at once remove taxi meter from his motor cab immediately withdraw from the service unless it *defects are removed and* veryfyied by the inspector .
- (7) The driver of every motor cab fitted with a taximeter shall not set it in motion before it is hired and shall immediately stop when the hirer has noted the reading and fare charges are paid.
- (8) A motor cab shall be considered to be hired from the time it has been engaged or if called from a distance, from the point of such call.

- (9) If the driver of any motor cab fitted with a taximeter which is hired by any person is unable to proceed owing to any defect in the mechanism of the meter thereof he shall at once lower the flag to "stopped" or breakdown" and shall not restart his meter until such time as the defect is removed.
- (10) No driver shall cover or obscure the face of a taximeter under any circumstances or at any time.
- (11) No driver shall without reasonable excuse refuse to let the cab for hire when the flag is in a vertical position.
- (12) method of calculating heir etc-
  - (a) every mechanical or electronic digital meter shall be so constructed as;
  - (i) to indicate upon the dial in suitable slots or on a suitable digital display consisting of Light Emitting Diodes (LEDs) as the case may be, the amount of fare calculated by time or by distance in kilometers, and
  - (ii) to have a flag showing by its position or to have window with illuminated words showing whether or not the meter is in action(i.e. "Hired" or "For Hire" or "Stopped").
- (b) information to be given in slots of a mechanical meter or on digital display of an electronic digital meter, The nature of the information given in each slot of a mechanical meter, or a digital display of an electronic meter, shall be indicated by suitable working immediately above or below the slot or digital display, as the case may be. The words or signs denoting rupees or rupees and paise shall be placed immediately above, below, or beside the appropriate disc or drum positions.
- (c) if it is an electronic digital meter, it shall be provided with two switches "Meter Switch" and Stop Switch" for operating the meter and shall also be provided with a "Roof Light" synchronized with the operation of the meter;
  - (d) the mechanism of an electronic digital meter shall be so designed that-
  - (i) the "For Hire" window is illuminated when the Roof Light is "On"
  - (ii) the "Hired " window is illuminated and the Roof Light is turned "Off" when the meter switch is pressed "On".
  - (iii)the "Stopped" window is illuminated when the "Stopped Switch" is pressed "On".
  - (iv) it shall not be possible to set the meter in any position other than the three positions mentioned in clause (i) to(iii) above.
  - (v) the fare by time ceases to be recorded when the meter is in the "Stopped" position;
  - (vi) the fare by distance is recorded off the meter if the motor cab is driven

with the meter in "Stopped" position;

- (vii) the fare recorded is not obscured when the meter is in the "Hired" or "Stopped" position;
- (viii) when the "meter switch" is turned off, the "For Hire" window is illuminated, the "Roof light" is turned on and the previous record of fare is cleared and the various mechanisms of the meter are brought back to the initial positions;
- (ix)the mechanism for recording time and distance cannot be engaged or disengaged except by the normal sequence of operation of the switched referred to in clauses (i) to (viii);
- (e) in case of mechanical meter, the mechanism driving wheels of the chasis gear- box attached to the cab.

# Amendment of rule 227

6- In the said rules, in rule 227:-

(a) for sub-rule (1) set out in column 1, below the sub rule as set out in column 2 shall be substituted namely -

Existing sub-rule
(1) The officers of the Transport Department
Specified in column 1 below, shall exercise the
powers under the provision of sections
specified against them in column 2:

Column-1

Column-2
Sub-rule as hereby substituted

(1) The officers of the Transport Department Specified in column 2 below, shall exercise the powers under the provision of sections specified against them in column 3:

| S.No     | Officer       | Sections             | S.No. | Officer              | Sections |
|----------|---------------|----------------------|-------|----------------------|----------|
| 1        | 2             | 3                    | 1     | 2                    | 3        |
| 1        | Transport \   | 114(1),130(2),130(3) | 1     | Transport            | 114(1),  |
|          | Commissioner, | 136, 203, 206, 207   |       | Commissioner,        | 130(2),  |
|          | Uttar Pradesh | and 213(5)           |       | Uttar Pradesh        | 130(3)   |
|          |               |                      |       |                      | 136,     |
|          |               |                      |       |                      | 203,     |
| <b>S</b> |               |                      |       |                      | 206,     |
|          |               |                      |       |                      | 207 and  |
|          |               |                      |       |                      | 213(5)   |
| 2        | Additional    | do                   | 2     | Additional Transport | do       |
| 2        |               | -do-                 | 2     | Additional Transport | -do-     |
|          | Transport     |                      |       | Commissioner, Uttar  |          |
|          | Commissioner, |                      |       | Pradesh              |          |
|          | Uttar Pradesh |                      |       |                      |          |
| 3        | Deputy        | -do-                 | 3     | Deputy Transport     | -do-     |
|          | Transport     |                      |       | Commissioner         |          |
|          | Commissioner  |                      |       |                      |          |

| 4 | Secretary,State   | -do-           | 4           | Secretary, State     | -do-     |
|---|-------------------|----------------|-------------|----------------------|----------|
|   | Transport         |                |             | Transport Authority, |          |
|   | Authority, Uttar  |                |             | Uttar Pradesh        |          |
|   | Pradesh           |                |             |                      |          |
| 5 | Assistant         | -do-           | 5           | Additional           | -do-     |
|   | Transport         |                |             | Secretary, State     |          |
|   | Commissioner,     |                |             | Transport Authority, |          |
|   | Uttar Pradesh.    |                |             | Uttar Pradesh        |          |
| 6 | Regional          | -do-           | 6           | Assistant Transport  | -do-     |
|   | Transport         |                |             | Commissioner, Uttar  |          |
|   | Officer           |                |             | Pradesh.             |          |
| 7 | Assistant         | -do-           | 7           | Regional Transport   | -do-     |
|   | Regional          |                |             | Officer              | ~        |
|   | Transport Officer |                |             |                      |          |
| 8 | Passenger/Goods   | 114(1) and 130 | 8           | Assistant Regional   | -do-     |
|   | Tax Officer       |                |             | Transport Officer    |          |
| 9 | Passenger/Goods   | 114(1) and 206 | 9           | Passenger/GoodsTax   | 114(1),  |
|   | Tax               |                |             | Officer              | 130(2),  |
|   | Superintendent    |                |             |                      | 130 (3), |
|   |                   |                |             |                      | 203, 206 |
|   |                   | 4              |             |                      | and      |
|   |                   |                |             |                      | 207(1)   |
|   |                   |                | 10          | Passenger/Goods      | 114(1)   |
|   |                   |                | <b>&gt;</b> | Tax Superintendent   | and 206  |

(b) for sub-rule (3) set out in column 1 below, the sub-rule as set out in column 2 shall be substituted, namely:-

### Column-1

Existing sub rule

(3) The uniform to be worn by the various officers of the Transport Department mentioned in column-2 below shall be such as is mentioned against the post in column-3

#### Column-2

Sub- rule as hereby substituted

(3) The uniform to be worn by the various officers of the Transport Department mentioned in column-2 below shall be such as mentioned against each in column-3

| S.No | Officer       | Uniform                         |    | S.No. | Officer       | Uniform                            |
|------|---------------|---------------------------------|----|-------|---------------|------------------------------------|
| 1    | 2             | 3                               |    | 1     | 2             | 3                                  |
| (1)  | Additional    | (i) Khaki                       |    | (1)   | Additional    | (i) Khaki                          |
|      | Transport     | forage cap with                 |    |       | Transport     | forage cap with                    |
|      | Commissioner  | monogram                        |    |       | Commissioner  | monogram U.P.T.S;                  |
|      | (Enforcement) | U.P.T.S;                        |    |       | (Enforcement) | (ii) Khaki Coat                    |
|      | ,             | (ii) Khaki Coat                 |    |       | ,             | (open collar) khaki                |
|      |               | (open collar) khaki             |    |       |               | bush shirt or khaki                |
|      |               | bush shirt or khaki             |    |       |               | shirt with trousers of             |
|      |               | shirt with trousers             |    |       |               | police pattern                     |
|      |               | of police pattern (iii) Tie and |    |       |               | (iii) Tie and                      |
|      |               | (iii) Tie and round weeven      |    |       |               | round weeven whistle cord of light |
|      |               | whistle cord of                 |    |       |               | khaki colour                       |
|      |               | light khaki color               |    |       | •             | (iv) Shoulder                      |
|      |               | (iv) Shoulder                   |    |       |               | with monogram                      |
|      |               | with monogram                   |    |       |               | U.P.T.S                            |
|      |               | U.P.T.S                         |    |       |               | (v) Cross belt of                  |
|      |               | (v) Cross belt                  |    |       |               | police pattern of                  |
|      |               | of police pattern of            |    |       |               | dark brown lather                  |
|      |               | dark brown lather               |    |       |               | with silver fittings               |
|      |               | with silver fittings            |    | ()    |               | (vi) Ashok                         |
|      |               | (vi) Ashok                      |    |       |               | Stambh emblem                      |
|      |               | Stambh emblem                   | À, |       |               | along with two five                |
|      |               | along with two                  |    |       |               | pointed star on the                |
|      |               | five pointed star on            |    |       |               | shoulder strep.                    |
|      |               | the shoulder strep.             |    |       |               | (vii) Brown shoes                  |
|      |               | (vii) Brown shoes (as in the    |    |       |               | (as in the case of Indian Army).   |
|      |               | case of Indian                  |    |       |               | (viii) Name badge                  |
|      |               | Army).                          |    |       |               | with name and                      |
|      | 1             | (viii) Name                     |    |       |               | designation                        |
|      |               | badge with name                 |    |       |               | prominently                        |
|      |               | and designation                 |    |       |               | exhibited on the                   |
|      |               | prominently                     |    |       |               | front of the uniform)              |
|      |               | exhibited on the                |    |       |               |                                    |
|      |               | front of the                    |    |       |               |                                    |
|      |               | uniform)                        |    |       |               |                                    |

- (2) Assistant
  Regional
  Transport
  Officer
  (Enforcement)
- (i) Khaki forage cap with monogram U.P.T.S;
- (ii) Khaki Coat (open collar) khaki bush shirt or khaki shirt with trousers of police pattern in khaki;
- (iii) Tie and round weeven whistle cord of light khaki colour
- (iv) Shoulder badge with monogram U.P.T.S (v) Cross belt of police pattern of dark brown lather with silver fittings (vi) Three five pointed silver printed star on the shoulder strep. (vii) Brown shoes (as in the case of Indian Army. (viii) Name badge with name and designation prominently exhibited on the front of the uniform
- Passenger Tax (i) Superintendent

(3)

(i) Khaki forage cap with monogram U.P.T.D;

(3)

Assistant

Regional

**Transport** 

(Enforcement)

Officer

(ii) Khaki Coat (open collar) khaki bush shirt or khaki shirt with trousers of police pattern in Khaki.

- (2) Regional
  Transport
  Officer
  (Enforcement)
- (i) Khaki forage cap with monogram U.P.T.S;
- (ii) Khaki Coat
  (open collar)
  khaki bush
  shirt or khaki
  shirt with
  trousers of
  police pattern
- (iii) Tie and round weeven whistle cord of light khaki colour
- (iv) Shoulder with monogram U.P.T.S
- (v) Cross belt of police pattern of dark brown lather with silver fittings
- (vi) Ashok Stambh emblem on the shoulder strep.
- (vii) Brown shoes (as in the case of Indian Army).
- (viii) Name badge with name and designation prominently exhibited on the front of the uniform)
- (i) Khaki forage cap with monogram U.P.T.S;
- (ii) Khaki Coat (open collar) khaki bush shirt or khaki shirt with trousers of police pattern in

- (iii) The round whistle weeven cord of light blue colour (iv) Cross belt of police pattern of dark brown lather with silver fittings (v) silver printed buttons (vi) Black shoes (vii) Two five pointed stars measuring 25 mm. in diameter. The star should be slightly frosted but without any decision in the center. Shoulder Badge with letters U.P.T.D.in block letter will be worn at the base of shoulder strap. The stars and letters will be of white metal; (viii) Name badge with name and designation prominently exhibited on the front of the uniform
- Khaki (i) forage or beret cap with monogram U.P.T.D;
- (ii) (ii) Khaki Coat (open collar) khaki bush shirt or khaki shirt with trousers of police pattern in khaki;
- (iii) Tie and round

- khaki;
- (iii) Tie and round weeven whistle cord of light khaki colour
- (iv) Shoulder badge with monogram U.P.T.S
- (v) Cross belt of police pattern of dark brown lather with silver fittings
- (vi) Three five pointed silver printed star on the shoulder strep.
- (vii) Brown shoes (as in the case of Indian Army.
- (viii) Name badge with name and designation prominently exhibited on the front of the uniform

- **(4)** Tax Officer or Senior Motor Vehicle inspector
- Passenger/Goods (i) Khaki forage or beret cap with monogram U.P.T.D;
  - (ii) Khaki Coat (open collar) khaki bush shirt or khaki shirt with trousers of police pattern in khaki
  - (iii) Tie and round

Senior Motor Vehicles Inspector

weeven whistle cord of light khaki colour (iv) Shoulder badge with monogram U.P.T.D (v) Cross belt of police pattern of dark brown lather with silver fittings (vi) Three five pointed yellow plated star on half red half black parallel shoulder strap. (vii) Brown shoes (as in the case of Indian Army.) (viii) Name badge with name and designation prominently exhibited on the front of the uniform Khaki (i) (5)

weeven whistle cord of light khaki colour (iv) Shoulder badge with monogram U.P.T.D (v) Cross belt of police pattern of dark brown lather with silver fittings (vi) Three five pointed yellow printed star on half red half black parallel shoulder strap. (vii) Brown shoes (as in the case of Indian Army.) (viii) Name badge with name and designation prominently exhibited on the front of the uniform.

(5) Motor Vehicles Inspector

forage or beret cap with monogram U.P.T.D; (ii) Tie and round weeven whistle cord of light khaki color (iii) Khaki Coat (open collar) khaki bush shirt or khaki shirt with trousers of police pattern in khaki; (iv)Shoulder badge with monogram U.P.T.D (v) Cross belt of police pattern of dark brown lather with silver fittings

5) Passenger Tax Superintendent

- (i) Khaki forage cap with monogram U.P.T.D;
- (ii) Khaki Coat (open collar) khaki bush shirt or khaki shirt with trousers of police pattern in Khaki.
- (iii) The round weeven whistle cord of light blue colour (iv) Cross belt of police pattern of dark brown lather with silver fittings (v) silver printed buttons
- (vi) Black shoes(vii) Two five

(vi) Two five pointed yellow plated star on half red half black parallel shoulder strap. (vii) Brown shoes (as in the case of Indian Army.) (viii) Name badge with name and designation prominently exhibited on the front on the uniform.

pointed stars measuring 25 mm. in diameter. The star should be slightly frosted but without any decision in the center. Shoulder Badge with letters U.P.T.D.in block letters will be worn at the base of shoulder strap. The stars and letters will be of white metal: (viii) Name badge with name and designation prominently exhibited on the front of the uniform

By Order,

(B.S.Bhullar) Pramukh Sachiv